

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No 639 of 2024**

Between:

Sunil Kumar Gupta Applicant 1
Navdeep Singh Applicant 2

AND

Director, Department of Town & Country Planning (DTCP) - HQ, Haryana and
Others Respondents

**Submission to order dated 27.03.2025 and on objections to the “Report of the
Joint committee” filed through affidavit dated 27.03.2025**

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Gurgaon
Dated : 25.07.2025

Filed by


Ms. Uma Singh and Archit Mishra
Advocates

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No 639 of 2024

Between:

Sunil Kumar Gupta Applicant 1
Navdeep Singh Applicant 2

AND

Director, Department of Town & Country Planning (DTCP) - HQ, Haryana and
Others ... Respondents

Response of petitioners with submission to order dated 27.03.2025 and on objections to the “Report of the Joint committee” filed through affidavit dated 27.03.2025 by HSPCB (Nodal agency)

1. That the Applicants in the present Original Application (OA) are law-abiding citizens of India concerned towards environmental protection and conservation-related issues.
2. That the present OA is pending consideration before this Hon’ble Tribunal. Vide Order dated 27.03.2025, the Hon’ble Tribunal directed the applicants to do “necessary correction in cause title of OA” and “serve the newly added respondent”
3. Applicants have updated the ‘Memo of Parties’ as per Annexure O-1 and have “served the newly added respondent” vide registered postdated 30.06.2025 as per Annexure O-2

4. **Response / Objections on Joint committee Report**

Parawise reply on Joint Committee report

A. Paragraph 5(a) of Joint committee report

5(a) *“The Project name M/s AVL Ltd., Location- Sector-36A, Sihi, Gurugram has obtained CTO HSPCB/Consent/:329962323GUSOCTO40073925 and is valid till 30/09/2026*

Applicant's submission on point 5(a) of Joint commission report –

The content of this paragraph of report need no reply

B. Paragraph 5(b) and 5(d) of Joint committee report

5(b) *“RWA/PP has installed additional rooms in stilt floor and additional lift in the area designated for ventilation shaft. The matter falls under the jurisdiction of DTP. The reply submitted by DTP vide letter 5589 dated 19.02.2025 is enclosed as Annexure R-2”*

5(d) *“RWA/PP has concertize the park area. The matter falls under the jurisdiction of DTP. The reply submitted by DTP vide letter 5589 dated 19.02.2025 is already attached as Annexure R-2”*

Applicant's submission on point 5(b) and 5(d) of Joint commission report -

The response submitted by the **District Town Planner (DTP), Gurugram**, to Point 2 of the Original Application (OA) is **incomplete, evasive, and non-compliant** with the statutory obligations under the Haryana Development and Regulation of Urban Areas Act, 1975.

In reference to **OA Point 2 (a, b, c, d & f)**:

- DTP has only submitted a generic observation stating:

“The RWA has laid a concrete slab for the purpose of sports activity for the children residing in the Group Housing in question under the Right of Way (ROW) of High Tension Electric Line.”

- This comment appears to **only refer to OA Point 2(c)** and indirectly admits a violation of green area norms, yet **no corrective direction or enforcement action** has been issued.
- Critically, **no response whatsoever** has been provided on OA Points **2(a), 2(b), 2(d), and 2(f)**, which include significant allegations such as:

- Encroachment or construction within mandatory green zones.
- Land use violations under HT line ROW.
- Illegal alterations contrary to sanctioned layout.
- Violation of safety and environmental norms.

Moreover:

- A **Show Cause Notice** (Memo No. **10136 dated 14.09.2022**, Annexure 7 of (OA) and a **Restoration Order** (Memo No. **13477 dated 24.11.2022**, Annexure 8 of OA) were duly issued by DTP regarding these unauthorized constructions.
- **Despite the restoration order, no ground-level enforcement action** has been taken by DTP and their team to date.
- The DTP has also **not provided any justification** or reasoning for **delaying the execution** of the restoration order for over **2 years and 7 months** now, raising serious concerns about accountability and procedural lapses.

This continued inaction and selective response amounts to **gross administrative failure**, undermines the planning regulatory framework, and emboldens violators to bypass the law without consequences.

Response to point 02 & 03 of Annexure R- 2, of Joint committee report -

The response and conduct of the **District Town Planner (DTP), Gurugram** in handling serious building plan violations have been inadequate and non-compliant with statutory obligations.

- A **Show Cause Notice** was issued by DTP via Memo No. **10137 dated 14.09.2022** (Annexure 26 of OA), raising objections to unauthorized additions, including the **installation of 19**

additional lifts without prior approval in the sanctioned Building Plan.

- However, rather than taking enforcement action, the DTP merely **forwarded the matter to the Director, DTCP** vide letter No. **13504 dated 25.11.2022** (Annexure 29 of OA), **seeking guidance**.
- **Till date, no response** has been received from the Director, DTCP. Critically, **no follow-up, reminder, or compliance enforcement** has been undertaken by DTP post 25.11.2022, which reflects **administrative inaction** and **failure to uphold planning laws**.
- Now, instead of taking punitive or corrective steps, the **Senior Town Planner (STP), Gurugram**, through Memo No. **6279 dated 03.12.2024** (Annexure R-2 of Joint Committee Report), is reportedly considering **regularization (compounding)** of these **19 unauthorized lifts**, which:
 - Were never part of the approved building plan.
 - Were installed without any sanction or public disclosure.
 - Impact the safety, utility, and structural integrity of the buildings.

Such a move to **compound blatant violations post-facto** without following due process sets a dangerous precedent, erodes the credibility of DTCP's regulatory framework, and undermines the rights of apartment owners who bought into the project based on officially sanctioned plans.

Here Honorable Supreme Court have mentioned in various decision for case laws that unauthorized / illegal constructions / act cannot be regularized.

“A person who has no regards for the law cannot be permitted to pray for regularisation after putting up unauthorised construction This has something to do with the rule of law. Unauthorised construction has to be demolished. There is no way out.”

Supreme Court in Kaniz Ahmed v. Sabhuiddin & Ors., SLP (Civil) Nos. 12199–12200/2025 (S. Ct. of India Apr. 30, 2025) (order) stated that

“6. The learned counsel appearing for the petitioner would submit that her client to be given one chance to pray for regularization of the unauthorized construction. We do not found any merit in such submission. A person who has no regards for the law cannot be permitted to pray for regularization after putting up unauthorized construction of two floors. This has something to do with the rule of law. Unauthorised construction has to be demolished. There is no way out. Judicial discretion would be guided by expediency. Courts are not free from statutory fetters. Justice is to be rendered in accordance with the law. We are at pains to observe that the aforesaid aspect has not been kept in mind by many state governments while enacting Regularisation of Unauthorised Development Act based on payment of fees.

7. Thus, the court must adopt a strict approach while dealing with case of illegal construction and should not readily engage themselves in judicial regularization of building erected without requisite permissions of the competent authority. That need for maintaining such a firm stance emanates not only from inviolable duty cast upon courts to uphold the rule of law, rather such judicial restraint gains more force in order to facilitate the well-being of all concerned. The law ought not to come to rescue of those who flout its rigours as allowing the same might result in flourishing the culture of impunity. Put otherwise, if the law were to protect the ones who endeavour to disregard it, the same would lead to undermine the deterrent effect of laws, which is the cornerstone of a just and orderly society [See: Ashok Malhotra v. Municipal Corporation of Delhi, W.P © No. 10233 of 2024 (Delhi high Court)] ”

Supreme Court in M.I. Builders (P) Ltd. v. Radhey Shyam Sahu, (1999) 6 SCC 464 stated that in principle –

“.....unauthorized constructions must be demolished and that courts should not legitimize illegality under equitable or discretionary grounds”

Supreme Court in K. Ramadas Shenoy v. Chief Officers, Town Mun. Council, Udipi, (1974) 2 SCC 506 stated–

“.....Just because expenditure has been incurred on a construction, an illegality does not get cured. Disregard of statutory provisions and rules regulating municipal development cannot be regularised retrospectively”

Response to point 03 & 04 of Annexure 2, of Joint committee report -

As per the applicable planning and environmental norms:

- The **Directorate of Town and Country Planning (DTP)** has clarified that a **minimum of 15% green area** is required for the project.
- According to the **approved “As-Built” drawing** by DTCP (Ref: Annexure R-2 of Joint Committee Report and Annexure 5 of (OA), the status of green area is documented as follows:

Parameter	Percentage of Total Project Area
Permissible / Required (DTCP)	15%
Approved Submission (DTCP) (As Built drawing)	23.151%
Claimed as Achieved (by PP)	26.36%
Environmental Clearance (EC)	23.151%

Further, the **Environmental Clearance (EC)** issued via **SEIAA/HR/2015/512 dated 24.11.2015** (Annexure 2 of OA) explicitly mandates in Paragraph 2:

“The Project Proponent has proposed to develop green belt on 23.151% of the project area.”

However, during the **on-site inspection**, the DTP reported that the **actual green area available is only 22.14%**, which is:

- **Less than the EC-mandated 23.151%**
- **Significantly lower than the 26.36% claimed by the PP in their approved submission**

This discrepancy represents a **material breach** of both:

- **Environmental Clearance (EC) conditions**
- **Sanctioned layout and 'As-Built' approvals** granted by DTCP

Such under-development of green area violates environmental sustainability benchmarks, defeats the project's planning intent, and misleads both authorities and allottees who rely on approved green cover promises for quality of life and air quality improvements.

C. Paragraph 5(c) of Joint committee report

5(c) “Unit has installed 02 nos. of bore well within the premises and has obtained permission from HWRA (Copy of HWRA permission is attached as Annexure R-3) As per reply received from GMDA to group housing that master pipe line yet to be commissioned for the said project as such the firm has to make its own arrangement for water supply to meet its domestic water supply requirement. Copy of reply from GMDA is attached as Annexure R-4”

Applicant’s submission on point 5c of Joint commission report -

It has come to our attention that despite the **Project Proponent (PP)** having obtained due **permission for borewell & its installation**, they have continued to impose exorbitant water charges on apartment owners, without any legal basis or cost justification.

The cumulative charges levied on residents under the guise of “water charges” amount to **₹58, 81,463/-**, broken down as follows:

Financial Year	Amount Charged (₹)
2020–2021	13,93,116/-
2021–2022	32,78,570/-
2022–2023	5,40,487/-
2023–2024*	6,69,290/- (Apr '23 to Jan '24)

(*partial year)

These charges were **collected from residents without any disclosure of actual costs, water source audit, or pricing mechanism**, and are completely unjustified in light of the fact that:

- The PP had already taken **borewell permission**, which typically entails **no recurring water procurement cost** beyond electricity and basic maintenance.
- The cost recovery appears to be excessive and **not approved by any competent regulatory authority** such as DTCP, MCG, or HRERA.
- No **actual metering or consumption-based billing** has been provided to individual residents.

This clearly amounts to:

- **Unfair trade practice** under Section 7 of the Haryana Apartment Ownership Act and HRERA Act.
- **Financial exploitation** of residents through non-transparent and unapproved charges.

Point not checked and reported in Joint committee report.

- a. Developer have not provisioned and installed the water meter for individual flats till date, which is violation of OC terms of conditions. And same point is not reported in Joint committee report.

“u. Water supply shall be metered among different users and different utilities” EC point ‘u’

D. Paragraph 5e, 5g & 5g of Joint committee report

5e “RWA / PP has installed STP in the basement of society, samples were collected from inlet & outlet of STP by HSPCB. As per analysis report vide no 2972, 2073 and 2074 dated 10.01.2025, parameter are not within permissible limit as per Consent to Operate conditions. Accordingly Show Cause Notice is issued to the unit for parameters found exceeding the permissible limit. Copy of notice of intention, Water Sampling Performance sent to Board Analyst along with sample, presence certificate, analysis report & Show cause notice are attached as Annexure- R-5, R-6, R-7, R-8 & R-9”

5f “RWA/PP has not installed flow meter at inlet and outlet of STP and has not maintained proper logbook for water consumption & treatment”

5g “During inspection joint committee observed overflow of treated water on roads. Unit/RWA/PP has made arrangement for discharge of treated water via tankers through tanker collection point outside STP discharge of treated water. Show Cause notice was issued to the unit Regional Office, Gurugram Region (S) for clarification regarding mode of discharge after treatment from STP. Copy of Show cause notice is already attached as Annexure R-9.

Unit has submitted reply that in the winter period, utilization / reuse of treated waste water in the colony is limited, therefore, for alternate arrangement they have approached to commissioner Municipal Corporation to permit the excess treated water in adjoining sewage line”

Applicant’s submission on point 5(e), (f) & (g) of Joint commission report -

a) As per the findings of the Joint Committee Report:

- **No STP logbooks were maintained or presented**, which is a fundamental requirement under the CTO (Consent to operate) and EC conditions for process monitoring.
- **No inlet or outlet meters have been installed**, making it impossible to measure STP inflow/outflow or verify treatment efficiency.
- **Test results of effluent samples collected were well beyond the permissible limits, clearly violating the norms prescribed under the CTO.**

These indicators conclusively establish that the STP is **not functional** as per prescribed norms. Further, the complete absence of historical logs implies that it was likely **never operational in the intended manner**.

- b) During site inspection, the **Joint Committee observed that treated water from the STP was overflowing onto roads**, causing health and environmental hazards. The Committee further noted:

“During inspection, joint committee observed overflow of treated water on roads. Unit/RWA/PP has made arrangement for discharge of treated water via tankers through tanker collection point outside STP discharge of treated water.”

This practice is in **clear violation** of the Environmental Clearance (EC) granted to the project, specifically under **Clause (b) of Annexure 2 of the OA**, which mandates:

*“STP shall be installed for the treatment of the sewage to the prescribed standards including odour and treated effluent will be recycled to achieve **zero exit discharge**.”*

- c) Referring to requesting MCG for providing sewage connection for discharge of STP water, PP / RWA already made unauthorized connections to the **village sewer line** to dispose of STP water without obtaining permission from **MCG (Municipal Corporation Gurugram)**. This illegal connection was discovered and **disconnected by MCG on 17.12.2024** (Ref: Annexure O-3).

As per the Environmental Clearance (Annexure 2 of OA), clause (b) mandates:

“STP shall be installed for the treatment of the sewage to the prescribed standards including odour and treated effluent will be recycled to achieve zero exit discharge.”

Hence, this act of illegally diverting effluent to public sewer not only violates EC terms but also constitutes **unauthorized and environmentally hazardous activity**.

d) As per Show cause notice no HSPCB/GUR/2025/INS/91354596SCNCR001 dated 21.01.2025 (page 27 & 28 of Joint committee report, as part of Annexure R-8) issued by HSPCB, stating below list of violations committed by unit

- a. *Unit has not obtained authorization under HWM rules*
- b. *Unit provided tanker collection point via portable pipe within society creating possibility of discharging effluents in odd hours*
- c. *Logbook of water consumption and water treatment not maintained*
- d. *Flow meter at outlet and inlet of STP not provided*
- e. *Ph meter not provided*
- f. *Unit need to clarify mode of discharge after treatment from STP*
- g. *Not submitted compliance of conditions mentioned in EC*
- h. *Used oil disposal record not maintained*
- i. *Unit installed 2nos. of DG set while obtained CTO for 1 nos.*
- j. *Not provided separate meter on STP*
- k. *Parameters found exceeding the permissible limit i.e.*
 - i. *BOD-62 mg/l, COD-254.5 mg/l, O&G-12.4, Fecal Coliform-580 MPN/100ml & TSS -150 mg/l,*
 - ii. *BOD – 88mg/l, COD-446.2 mg/l, Fecal Coliform-5800 MPN/100ml & TSS -230 mg/l,*
 - iii. *BOD – 175mg/l, COD-685.2 mg/l, Fecal Coliform-8400 MPN/100ml & TSS -470 mg/l,*

e) It is evident that **treated or untreated STP water** has been discharged into MCG's sewer lines **for a prolonged period without any permission**. As per EC unit need to be **“Zero exit discharge”**. This long-standing illegal practice further proves that the STP was **not operational as per design**, and the claim made by PP / RWA (that discharge was only planned during winter) is **factually incorrect and unsupported**.

Moreover, the lack of any copy of the show-cause reply or permissions attached to the Joint Committee report raises concerns about transparency and compliance.

E. Paragraph 5(h) of Joint committee report

5(h) *“Unit (RWA/PP) has not maintained the used oil disposal record. Show Cause notice was issued to the unit Regional Office, Gurugram Region (S) for not maintaining used oil disposal record & for installed 2 nos of DG set while obtaining CTO for 1 nos. of unit.*

Submitted reply that they have engaged M/s Satyam Petro Chemical for disposing the used oil. Further required capacity power backup for common area and common utility is duly approved by DHBVN

Applicant’s submission on point 5(h) of Joint commission report

As per the **Joint Committee Inspection Report**, the PP / RWA have declared installation of **only 2 DG Sets**, in line with their **Consent to Operate (CTO)**, which permits **1 DG Set** only.

However, the **actual ground situation is materially different** and suggests wilful misrepresentation and violation of environmental norms:

- According to the **Annual Inspection Report** of the **Electrical Inspectorate, Gurugram**, conducted by the **Executive Engineer**,

the PP has installed **4 DG Sets** at the site, with the following capacity breakup:

*“1 × 250 KVA, 2 × 125 KVA, and 1 × 62.5 KVA
(Memo No.: H.T.I/13681 dated 06.09.2023, Refer
Annexure O-4)”*

- The installation of 4 DG Sets **exceeds the number and capacity** granted under the CTO, thus amounting to **non-compliance with consent conditions** issued by the Haryana State Pollution Control Board (HSPCB).
 - Further, photographic evidence of the 4 DG Sets was submitted in the OA as **Annexures 37 & 38**:
 - *2 DG Sets installed at ground level within the residential complex.*
 - *2 DG Sets installed on rooftop of the commercial block.*

This indicates not only **unauthorized expansion of backup power infrastructure**, but also serious **environmental and safety implications**, especially since DG sets are a significant source of air and noise pollution and require strict adherence to CPCB norms regarding emissions, acoustic enclosures, stack height, and oil storage.

Moreover, the operation of excess DG Sets without approval violates multiple statutory provisions under:

- **Air (Prevention and Control of Pollution) Act, 1981**
- **Environmental Clearance (EC) conditions**
- **Haryana State Pollution Control Board CTO norms**
- **Electrical Safety Regulations**, due to unauthorized electrical load additions

F. Items not validated / checked by Joint committee Report, which were mentioned in OA –

1. Item 2(e)

“The Developer has not provided / developed any green area on terrace and rooftop in any of the Block and Tower, till date as required by EC point no ‘ad’”

2. Item 9 (a) (c) and (d)

(a) “Diesel is stored in open drums at ground and stilt levels without any approved containment measures (Annexure 36)

(c) “Use of fresh water for cooling , whereas as per EC treated water need to be used for DG Cooling”

(d) Illegal installation of DG Sets on rooftop of project commercial building, not part of approved plan (Annexure 38)

3. Item 10 (a) and (b) of OA

a) “Developer fails to designate and develop a site for solid waste management as site was required to be ear marked within 10 days from EC issue date as per item 14 of SEIAA meeting dated 28.09.2015 (Refer annexure 39). Same has not been marked till date in Plan since Nov’2015 from EC date also as well as site not being developed even after grant of OC since Dec’2019 (Annexure 39)”

b) Project proponent has not earmarked and develop the site for composting at the project site till date (Annexure 39)”

4. Item 11 of OA

“Developer have not ensured till today that no vehicles during operation phase enter the project premises without valid ‘Pollution Under Control’ certificate from competent Authority violating EC condition # xiii (Annexure 2).”

PRAYER -

In view of the above facts and material on record, the Applicants respectfully pray that this Hon'ble Tribunal may be pleased to:

1. **Direct a re-verification and third-party audit** of the 19 Lifts, structures covered under ROW of HT line (temporary and permanent structures), encroachment stilt (by creating rooms, RWA office etc.) and actual green area developed v. concertized at the site
2. Direct DTCP to enforce **immediate compliance with the pending restoration order (13477 dated 24.11.2022)** on the ground, with photographic evidence and compliance reports.
3. **Consider disciplinary action** against concerned officials for failure to act upon show-cause notices and failure to safeguard public interest and planning discipline.
4. **Impose penalties** under environmental and planning statutes for violation of EC and DTCP-approved layout norms
5. **Mandate immediate rectification** by removing encroachments, developing the shortfall green area within a time-bound manner under the supervision of SEIAA/HSPCB/DTCP/MCG
6. Ensure that all water charges going forward are **metered, cost-based, and approved by a competent authority.**
7. **Direct decommissioning or disconnection** of DG sets installed without prior approval in CTO or EC.
8. **Reject the findings** of the Joint Committee report where incomplete or misleading;
9. Pass such other or further orders as may be deemed just and proper in the interest of justice and environmental protection.

ANNEXURE: O-1

Revised Memo of parties, filed on 07.04.2025

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 639 of 2024**

IN THE MATTER OF:

Sunil Kumar Gupta & Others

VERUS

Department of Town & Country Planning Haryana & others

MEMO OF PARTIES (As per ORDER DATED 27.03.2025)

1. Sunil Kumar Gupta ...Applicant 1
2. Navdeep Singh ...Applicant 2

VERUS

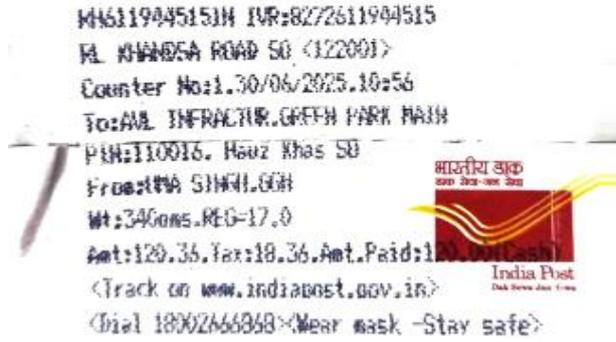
1. Director, Department of Town & Country Planning (DTCP) - HQ
Plot no 03, Sec-18A, Madhya Marg,
CHANDIGARH - 160018
Email: fctcp@hry.nic.in; tcpharyana7@gmail.com ...Respondent 1
2. Member Secretary, State Environment Impact Assessment Authority
(SEIAA)
Bay No.55-58, Prayatan Bhawan, Sector-2,
Panchkula, Haryana
Email: seiaa-21.env@hry.gov.in ...Respondent 2

3. Chairman, Haryana State Pollution Control Board (HSPCB)
C-11, Sector-6, Panchkula, Haryana 134109
Email: hspcbho@gmail.com; hspcb@hry.nic.in ...Respondent 3

4. CEO, Gurugram Metropolitan Development Authority
A-10, Block-A, Sector – 34,
Gurugram, Haryana
Email: ceo.gmda@gov.in; addlceo2.gmda@gov.in ...Respondent 4

5. Chairman, Haryana Renewable Energy Development Agency
Akshay Urja Bhawan, Institutional Plot No – 1,
Sector -17, Panchkula, Haryana 134109
Email: hareda@chd.nic.in ...Respondent 5

6. AVL Infrastructure Pvt. Ltd.
Plot No 01, Green Park Main,
New Delhi – 110 016
Email: info@avlinfra.com ...Respondent 6

ANNEXURE: O-2

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* Indicates a required field.

* Consignment Number	<input type="text" value="RH611944515IN"/>	Track More
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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Khandsa Road SO	30/06/2025 10:56:01	110016	120.36	Registered Letter	Hauz Khas SO	04/07/2025 13:52:05

Event Details For : RH611944515IN**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
04/07/2025	13:52:05	Hauz Khas SO	Item Delivered(Addressee)
04/07/2025	10:22:27	Hauz Khas SO	Out for Delivery
03/07/2025	14:13:45	Hauz Khas SO	Item Onhold Door Locked-Intimation Served
03/07/2025	10:27:33	Hauz Khas SO	Out for Delivery
03/07/2025	07:00:00	Zonal Mail Agency AMPC	Item Dispatched
02/07/2025	16:30:00	MA RMS Bhawan	Item Dispatched
02/07/2025	15:20:00	New Delhi NSH	Item Bagged
02/07/2025	10:19:23	MA RMS Bhawan	Item Dispatched
02/07/2025	09:17:28	Delhi Rs TMO	Item Dispatched
02/07/2025	08:30:00	Delhi Rs TMO	Item Received
02/07/2025	05:57:09	Haryana Sorting TMO	Item Dispatched
02/07/2025	05:27:44	Haryana Sorting TMO	Item Received
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01/07/2025	23:17:23	Haryana Sorting TMO	Item Received
01/07/2025	20:22:04	Gurgaon Sorting TMO	Item Dispatched
01/07/2025	20:19:09	Gurgaon Sorting TMO	Item Received

30/06/2025	15:36:31	Khandsa Road SO	Item Dispatched
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30/06/2025	10:56:01	Khandsa Road SO	Item Booked

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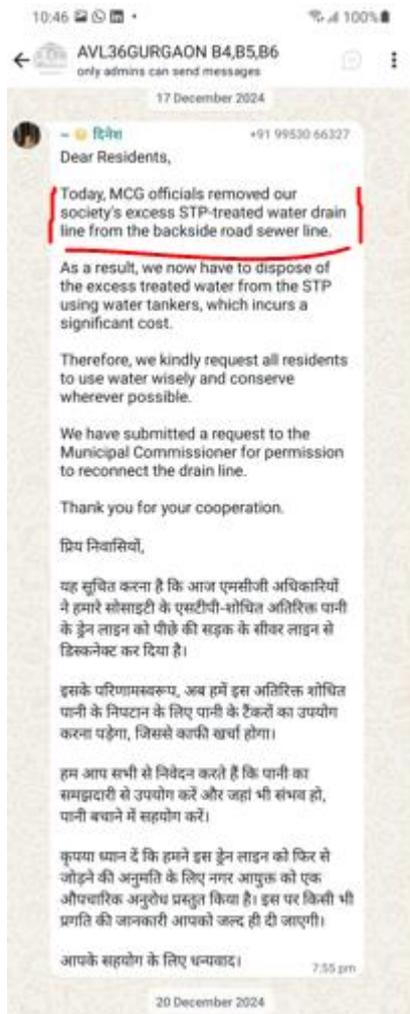
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ANNEXURE: O-3

ANNEXURE: O-4

Office of the
Executive Engineer, Electrical Inspectorate, Haryana,
526/19, Shivaji Nagar, Opp. S.D Public School (Khandsa Road),
Gurugram (e-mail: xenceiggn@gmail.com).

To

M/s AVL Infrastructure Pvt. Ltd.
At AVL-36, Gurugram
Sector-36-A, Vill. Sihli,
Gurugram.

Application No. 9447-3047

Dated: 23/08/2022

Memo No: H.T.I./ 13681

Dated: 6/9/2023

Subject: Annual inspection of installation comprising of 5x1000 KVA, 1x400 KVA, 1x250 KVA T/Fs & 1x250 KVA, 2x125 KVA, 1x62.5 KVA D.G Sets under Rule Central Electricity Authority (Measures relating to Safety and Electric Supply) Regulations, 2010 for the year 2023-24 (from October 2023 to September 2024).

The subject cited installation was inspected by this department and the same was found generally complying with the relevant provisions of CEA (Measures Relating to Safety and Electric Supply) Regulations, 2010. However you are advised to set right the loose & temporary wiring/joints and install ELCB in light circuit.

Consistent compliance of the relevant provisions of CEA Regulations, 2010 be ensured in the installation at your end and the electrical installation be maintain and operated in a condition free from danger and as recommended by the manufacturer or by the relevant code of practice of the Bureau of Indian Standards.

You are further advised to install the smart meter to read the energy generated and send the monthly statement of the units generated from your DG Sets to this department.

Note:- It is advised that running of D.G sets is without prejudice to Government terms and condition/Regulation & Norms.

Executive Engineer
Executive Engineer
Electrical Inspectorate, Haryana,
Gurugram.

CC: The Chief Electrical Inspector to Govt., of Haryana, Chandigarh for information with reference to discussion and directions on telephone please.



BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Application No 639 of 2024 25 JUL 2025

Sunil Kumar Gupta
SUNAM DASS
STAMP VENDOR
GURGAON
Sr. No. _____
Purpos *S.B.* _____
Signat *S* _____

Between:

Sunil Kumar Gupta..... Applicant I

AND

Director, Department of Town & Country Planning (DTCP) - HQ, Haryana and
Others Respondents

AFFIDAVIT

I, Sunil Kumar Gupta aged 52 years son of Mohan Lal at 99/18, Laxmi Garden,
Sector 11, Gurgaon (HR) do hereby solemnly affirm and state as follow that –

1. That I am the applicant in this case
2. That the facts stated are true to the best of my knowledge and no materials facts which are available to me are being suppressed by me in any manner whatsoever

ATTESTED

RAM NIWAS MANK, ADVOCATE
NOTARY, GURUGRAM (HR) INDIA

Sunil Kumar

DEPONENT

VERIFICATION –

Verified that contents of the above said affidavit are true and correct to the best of my knowledge and belief and nothing has been concealed therein at all.

Dated:

Place: Gurgaon

Sunil Kumar

DEPONENT





**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Application No of 2024

Navdeep Singh

HIYAM DASS STAMP VENDOR GURGAON	
25 JUL 2025	
Sr. No.....	<i>157</i>
Purpose.....	
Signature.....	<i>[Signature]</i>

Between:

Navdeep Singh Applicant 2

AND

Director, Department of Town & Country Planning (DTCP) - HQ, Haryana and
Others ... Respondents

AFFIDAVIT

I, Navdeep Singh aged 67 years son of Tirath Singh at 6052, ATS TRIUMPH,
Sector – 104, Gurgaon (HR) – 122006 do hereby solemnly affirm and state as
follow that –

1. That I am the applicant in this case
2. That the facts stated are true to the best of my knowledge and no materials
facts which are available to me are being suppressed by me in any manner
whatsoever

ATTESTED

navdeep
DEPONENT

VERIFICATION –

**RAM NIWAS MALIK, ADVOCATE
NOTARY, GURGAON (HR) INDIA**

Verified that contents of the above said affidavit are true and correct to the best of
my knowledge and belief and nothing has been concealed therein at all.

Dated:

Place: Gurgaon



navdeep
DEPONENT